

**GOVERNMENT OF INDIA
ENVIRONMENT, FORESTS AND CLIMATE CHANGE
LOK SABHA**

UNSTARRED QUESTION NO:2141
ANSWERED ON:10.03.2015
AMENDMENT IN ENVIRONMENT ACT
Venugopal Shri K. C.

Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government proposes any amendment in the existing Environment Protection Act;
- (b) if so, the details thereof; and
- (c) the details of environmental clearances granted for various projects from 2014 in various parts of the country, State-wise including Kerala till date?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FORESTS AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR)

- (a) & (b) The Ministry of Environment, Forest and Climate Change is considering an amendment in the Environment (Protection) Act, 1986 so as to provide for provision of civil penalty for damage to environment, adjudication of penalties and levying of fee.
- (c) The details of environmental clearances granted for various projects from 2014 in various parts of the country, State-wise including Kerala till date is at Annexure.